

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PARAS SPARES AND ACCESSORIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PARAS SPARES AND ACCESSORIES LIMITED
2.	Date of incorporation of corporate debtor	26/07/1996
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES-DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29220DL1996PLC080700
5.	Address of the registered office and principal office (if any) of corporate debtor	1517/6, DEVIKA TOWERS, NEHRU PLACE, NEW DELHI-110019
6.	Insolvency commencement date in respect of corporate debtor	20.09.2019 Order received on 23.09.2019.
7.	Estimated date of closure of insolvency resolution process	18.03.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	ABHISHEK ANAND IBBI/IPA-002/IP-N00038/2016-2017/10077
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-103, LGF, GREATER KAILASH ENCLAVE-1, NEW DELHI-110048. IRPEPOCH@GMAIL.COM
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E-103, LGF, GREATER KAILASH ENCLAVE-1, NEW DELHI-110048 IRPPSAL@GMAIL.COM
11.	Last date for submission of claims	08.10.2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	a) Relevant Forms and (a) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads.. Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **PARAS SPARES AND ACCESSORIES LIMITED** on **20.09.2019**.

The creditors of **PARAS SPARES AND ACCESSORIES LIMITED**, are hereby called upon to submit their claims with proof on or before 08.10.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

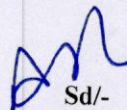
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Date: **24.09.2019**

Place: **NEW DELHI**


Sd/-
Abhishek Anand
IBBI/IPA-002/IP-N00038/2016-2017/10077

